GOVERNMENT OF INDIA LAW AND JUSTICE LOK SABHA

STARRED QUESTION NO:395
ANSWERED ON:20.12.2012
CENTRAL TRIBUNALS
Adsul Shri Anandrao Vithoba;Thamaraiselvan Shri R.

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Ministry has decided or proposes to bring all Central Tribunals under a unified control;
- (b) if so, the details thereof including the modalities worked out therefor;
- (c) whether any of the Ministries have opposed the said decision; and
- (d) if so, the details thereof and the action taken by his Ministry thereon?

Answer

MINISTER OF LAW AND JUSTICE (DR. ASHWANI KUMAR)

(a) to (d): A Statement is laid on the Table of the House.

Statement referred to in reply to Lok Sabha Starred Question No.395 due for answer on 20th December, 2012.

(a) to (d): As per information available, there are 62 Tribunals/Authorities established by 24 Ministries/Departments of the Government of India . In pursuance of the judgments of the Supreme Court of India in L. Chandra Kumar's case (AIR 1997 SC 1125-1155) and Civil Appeal No.3067 of 2004 – Union of India Vs R. Gandhi, a proposal to bring all Tribunals under the administrative control of a single nodal agency in order to have uniformity of appointments and service conditions and to deal with complaints of irregularities or misconduct by the office bearers of the Tribunals has been under consideration. Comments of the 24 concerned Ministries/Departments were sought. Comments have been received from 22 Ministries/Departments. Only four (4) Ministries/Departments have supported the proposal and ten (10) have not favoured it. Eight (8) Departments have conveyed conditional concurrence. As consensus has remained elusive, an Inter-Ministerial Group (IMG) has been set up to discuss the feasibility of having a central level agency for exercising administrative control over the quasi judicial bodies. Three meetings of the IMG have been held on 13.09.2012, 05.10.2012 and 30.11.2012.